

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4259
ANSWERED ON:07.08.2014
RE ALLOCATION OF COAL BLOCKS
Panda Shri Baijayant "Jay"

Will the Minister of COAL be pleased to state:

- (a) whether the Government has received requests for re-allocation of some of the coal blocks de-allocated/cancelled by it; and
- (b) if so, the details thereof along with the criteria for considering such requests?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) & (b): Requests for re-allocation of de-allocated coal blocks are received from time to time. Such requests were not considered. Under the amended provisions of the Mines & Minerals (Development & Regulation) Act, the Government has notified the "Auction by Competitive Bidding of Coal Mines Rules, 2012" on 2nd February, 2012. Coal/lignite blocks can now be allocated/re-allocated under the said Rules. It has been decided to offer de-allocated coal blocks, where no court cases have been filed against the order of de-allocation, for allocation under the said Rules.